

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.892/2019

Dated Monday, the 15th day of July, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

K.Elango,

No.3/276, KP Illam,

Madapalli Colony, Tirupattur 635653

...Applicant

By Advocate M/s R.Malaichamy

Vs.

1.Union of India rep. By

The Member (P),

Ministry of Communications & IT,

Department of Posts, Dak Bhavan,

Sansad Marg, New Delhi 110 001.

2.The Chief Postmaster General,

Tamilnadu Circle, Anna Salai,

Chennai 600 002.

3.The Superintendent of Post Offices,

Tirupattur Division,

Tirupattur 635 601.

...Respondents

By Advocate Mr.M.Kishore Kumar

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the 1st respondent to restore the increments due for the applicant after the punishment period of pay reduction imposed by the 3rd respondent vide his order dated 31.08.2012 along with major punishment of reduction of pay for a period of 5 years w.e.f 01.09.2012 for which the applicant has made a representation dated 12.01.2019 to the 1st respondent.”

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given a representation dated 12.01.2019 as Annexure A-2 to the competent authority which is still pending and no order is passed till now. He will be satisfied if the representation is considered and orders are passed.
3. Mr.M.Kishore Kumar, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
4. In view of the limited submission, since the cause of action is continuing, delay in preferring the representation is condoned and the competent authority is directed to consider the applicant's Annexure A-2 representation dated 12.01.2019 and pass a speaking order as per

relevant rules and regulations, within a period of six months from the date of receipt of a copy of this order.

5. The OA is disposed of at the admission stage.

**(T.JACOB)
MEMBER (A)**

15.07.2019

M.T.

**(P.MADHAVAN)
MEMBER (J)**